THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/3932 /A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

Smti Barnali Mahanta,

Member, Motor Accident Claims Tribunal,

Goalpara.

Dated Guwahati the 4 June, 2025.

Sub:

Casual Leave.

Ref:-

Your letter No.MACT/GLP/2025/842, dtd. 03.06.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted casual leave on 05.06.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 04.06.2025 till the morning of 06.06.2025. The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/3933-3934/A, dated , 04 - 66 - 25 Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

0h.06.25 JT. REGISTRAR (VIGILANCE)